

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Crl.) No. 2653/2020

(Arising out of impugned final judgment and order dated 13-02-2019 in CRLA No. 1586/1988 passed by the High Court of Judicature at Allahabad)

STATE OF U.P.

Petitioner(s)

VERSUS

BHOOB SINGH ALIAS PRATAP SINGH

Respondent(s)

Date : 29-08-2023 This matter was called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE BELA M. TRIVEDI

HON'BLE MR. JUSTICE DIPANKAR DATTA

For Petitioner(s)

Mr. Ankit Goel, AOR

For Respondent(s)

Mr. Syed Abdul Haseeb, AOR

UPON hearing the counsel the Court made the following
O R D E R

Heard learned counsel for the petitioner-State.

None is present for the respondent-accused, though served.

Leave granted.

Let bailable warrant in the sum of Rs.10,000/- (Rupees ten thousand only) be issued against the respondent, requiring his presence on the next date of hearing. The warrant will be served through the Station House Officer (SHO) of the concerned jurisdictional police station and will be made returnable in four weeks.

(DEEPAK GUGLANI)
AR-cum-PS

(R.S. NARAYANAN)
ASSISTANT REGISTRAR